

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3148 of 2020

Ratna Mishra
..... Petitioner(s)
-V e r s u s-
The State of Jharkhand Opposite Party(s)

.....
CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

.....
For the Petitioner(s) : Mr. Chandrajit Mukherjee, Advocate
For the State : A.P.P

02/09.09.2020
Heard learned counsel for the parties through V.C.

Learned counsel for the petitioner undertakes to remove the defects as pointed out by the office within a period of eight weeks from today.

Learned counsel for the State is directed to file counter-affidavit in this case

List this case after two months.

In the meantime no coercive steps shall be taken against the petitioner in connection with Dhalbhumgarh, P.S. Case No. 15 of 2020, pending in the Court of learned S.D.J.M, Ghatsila, if process under Sections 82 and 83 of the Cr. P.C. has not been issued against the petitioner till date.

(Deepak Roshan, J.)

Amardeep/